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LAW DEPARTMENT

NOTIFICATION

The 17th July, 2020

No.6657-I-Legis-20/2020/L.— The following Ordinance promulgated by the Governor of Odisha on the 15th July, 2020 is hereby published for general information.

ODISHA ORDINANCE NO.8 OF 2020

THE INDUSTRIAL DISPUTES (ODISHA AMENDMENT) ORDINANCE, 2020

AN

ORDINANCE

FURTHER TO AMEND THE INDUSTRIAL DISPUTES ACT, 1947 IN ITS
APPLICATION TO THE STATE OF ODISHA.

WHEREAS, the Legislative Assembly of the State of Odisha is not in session;

AND WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Industrial Disputes Act, 1947 in its application to the State of Odisha in the manner hereinafter appearing;

AND WHEREAS, instructions from the President under the proviso to clause (1) of article 213 of the Constitution of India has been received to promulgate such an Ordinance for the above purpose.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to promulgate the following Ordinance in the Seventy-first Year of the Republic of India:-

Short title and
commencement.

1. (1) This Ordinance may be called the Industrial Disputes (Odisha Amendment) Ordinance, 2020.

(2) It shall come into force at once.

Amendment of
section 25-F.

2. In the Industrial Disputes Act, 1947 in its application to the State of Odisha (hereinafter referred to as the principal Act), in section 25-F, the following proviso shall be added to clause (a), namely:—

“ Provided that two month’s notice or in lieu of such notice, wages for two months shall be necessary, if in any Industry one hundred and more but less than three hundred workmen are employed or were employed.”

Amendment of
section 25-K.

3. In the principal Act, in section 25-K, in sub-section (1), for the words “one hundred”, the words three hundred shall be substituted.

Dated the 15th July, 2020

PROF.GANESHI LAL
GOVERNOR OF ODISHA

SASHIKANTA MISHRA
Principal Secretary to Government